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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
....

NEW DELHI: THE 27TH MAY: 1980

NOTIFICATION
INCOME TAX

No.3416(F.No.398/3/80-ITCC): In pursuance of sub-clause(iii) of clause (44) of section 2 of the Income tax Act, 1961 (43 of 1961), and in supersession of Notification of the Government of India in the Department of Revenue No.3274, the Central Government hereby authorises Shri N.K.Goel being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri N.K.Goel takes over charge as Tax Recovery Officer.

Sd/-
(H. Venkataraman)
Deputy Secretary to the Government of
India.

The Manager,
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(P.N.VERMA)

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